NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 732 of 2020

IN THE MATTER OF:

Trivendra Singh   ...Appellant

Versus

Bank of India & Anr.   ...Respondents

Present:
    For Appellant: Mr. Krishnendu Datta, Sr. Advocate with Mr. Mansumyer Singh, Advocate.

    For Respondents:

O R D E R
(Through Virtual Mode)

31.08.2020: Apart from other issues raised in this appeal the primary question for consideration would be whether the 'Financial Debt' is barred by limitation in as much as it is pointed out that the debt was declared NPA somewhere in April, 2014.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **21st September, 2020.**

Meanwhile, the 'Interim Resolution Professional' will ensure that the company remains going concern and will take assistance of the (suspended) Board of Directors. The Appellant/ Corporate Debtor shall provide all assistance as

required and cooperate with the Interim Resolution Professional and the persons who are working will perform their duties including the paid Directors. The person who is authorised to sign the bank cheques may sign cheques only after authorisation of the 'Interim Resolution Professional' with counter signature of the 'Interim Resolution Professional' at the back side of the cheques. In such case, the Bank shall release the payment. The Interim Resolution Professional will place this order before the Banks, in which accounts of Corporate Debtor are maintained. The Bank Account(s) of the 'Corporate Debtor' be allowed to be operated for day-to-day functioning of the company such as for payment of Current Bills of the Suppliers, Salaries and Wages of the employees'/workmen, electricity bills etc.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/gc

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